

Central Administrative Tribunal, Lucknow Bench, Lko
Original Application No.213/2004

this the 2nd day of June, 2004

HON'BLE SHRI S.P. ARYA, MEMBER (A)

Bajrangi Tiwari s/o late Shri Ram Tiwari,
Programme Executive, All India Radio (Prasar
Bharti), 18, Vidhan Sabha Marg, Lucknow.

...Applicant

By Advocate: Sri S.N. Pandey

Versus

1. Deputy Director General (Central Zone,
All India Radio (Prasar Bharti), 18 Vidhan
Sabha Marg, Lucknow.

2. Dy. Director Administration, Directorate,
Akashwani Bhawan, Parliament Street, New
Delhi-110001.

...Respondents

By Advocate: Sri G.S. Sikarwar.

ORDER (ORAL)

BY HON'BLE SHRI S.P. ARYA, MEMBER (A)

Applicant by this O.A. seeks for
quashing of the order dated 20.1.2003 decided^g
his matter regarding recovery from the salary,
diversing the applicant of powers of Programme
Head and his harrasment. Against this order,
applicnt has filed an appeal to the competent
authority, which is still pending.

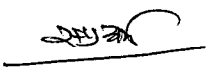
2. Upon hearing counsel for the
parties, it is ^{found &} expedient to direct the
competent authority i.e. respondent No. 1 to
decide the appeal by a reasoned and speaking
order within a period of two months from the
date of communication of this order and filing a
copy of the appeal before him. The Order passed

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would also be communicated to the applicant.

3. With the above direction, O.A. is disposed of. No order as to costs.


(S.P.Arya)
Member (A)

HLS/-